**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 16**

**IA 1984/2023**
**C.P.(IB)1024/MB/2017**

CORAM:
**SH. PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK V/s CHARBHUJA INDUSTRIES PVT LTD

Section 9 OF THE Insolvency And Bankruptcy Code, 2016

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**ORDER**

1. Ld. Counsel for the Petitioner present. Ms. Shradda Dube Patil, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor inform despite her efforts twice with the reply, the reply could not be uploaded on the DMS portal. However, she seeks permission of this Bench to direct the Registry and accept the hard copies of the reply. The Registry is directed to accept the same.
3. In the meantime, the Corporate Debtor is again directed to move a precipe before the Registry to get the issue resolved. The Registry is directed to expedite the same for effective hearing of the matter.
4. List this matter for further consideration on **03.06.2024**.

Sd/- Sd/-
**PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT**
**MEMBER (TECHNICAL)** **MEMBER (JUDICIAL)**
**/NP/**